

(15)

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 16/02/2018 AT 10.30 AM


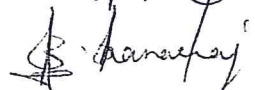

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/527/ (IB)/CB/2017
NAME OF THE PETITIONER(S) : ARUPPUKOTAI SRI JAYAVILAS LTD
NAME OF THE RESPONDENT(S) : SRI RENGHA CREATIVE APPARELS INDIA PVT LTD
UNDER SECTION : 9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. A. Sivasankar
for B. Dharmaraj

Counsel for the Operational
Creditor

2. SAM JAYARAJ
HOUSTON
FOR
M/S SARVABHARMA
ASSOCIATES

COUNSEL FOR
CORPORATE
DEBTOR

ORDER

Counsels for both the parties are present. It has been submitted by the Counsel for the Corporate Debtor that all efforts have been made to settle the claim of the Operational Creditor and prayed for more time. At request, last and final opportunity is provided to the Corporate Debtor to negotiate the settlement with the Applicant, failing which matter shall be taken up for final submissions. Put up on **28.02.2018 at 10.30 A.M.**

-sdr-
(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)